

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-II**

**Item No. 203**  
**(IB)-470(ND)/2017**  
**IA/3053/2020 & IA/3351/2020**

**IN THE MATTER OF:**

**Sh. Amit Kumar Malik**

**... Applicant/Petitioner**

**V/s.**

**M/s. Kindle Developers Pvt. Ltd.**

**... Respondent**

**Under Section: U/s 7 of IBC Code,2016**

**Order delivered on 28.08.2020**

**CORAM:**

**SHRI. CH. MOHD.SHARIEF TARIQ,  
HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

Mr. Santosh Kumar, Advocate for CoC  
Mr. Prateek Kushwaha, Mr. Kanisk Khetan, Advocates for Applicant/RP  
MR. Rachit Mittal, For Noida Authority

**ORDER**

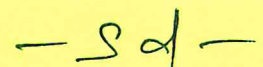
**IA-3053/2020:** Counsel for the Resolution Professional is present. The Registry is directed to issue notice to the Respondents. Counsel for the Resolution Professional is permitted to issue private notice to the Respondents by all modes and file proof of service along with an affidavit on or before the next date of hearing. List the matter on 25<sup>th</sup> September 2020.

**IA-3351/2020:** Counsel for the Resolution Professional is present. He submitted that the Application has become infructuous.

**The IA stands dismissed.**



**(L. N. GUPTA)  
MEMBER (T)**



**(CH. MOHD.SHARIEF TARIQ)  
MEMBER (J)**